

[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART II, SECTION 3, SUB-SECTION (i)]
GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 3rd February, 2009

G.S.R. 70 (E). - In exercise of the powers conferred by clauses (a) and (b) of sub-section (1) of section 610C of the Companies Act, 1956 (1 of 1956), the Central Government hereby directs that –

- (i) in section 220,-
 - (a) in sub-section (1), in clause (a), for the words, “three copies” at both the places where they occur, the words “ a copy” shall be substituted ;
 - (b) in the proviso, for the word “copies”, at both the places where they occur, the word “copy” shall be substituted;
 - (c) in sub-section (2), the words “and to the copies thereof “ shall be omitted.
 - (ii) in section 303, in sub-section (2), the words ‘in duplicate’ at both the places where they occur, shall be omitted.
 - (iii) in section 594,-
 - (a) in sub-section (1), in clause (b), for the words “three copies” the words “a copy” shall be substituted ;
 - (b) in sub-section (3), for the words “three copies” the words “ a copy” shall be substituted.
2. A copy of this notification having been laid in draft before both Houses of Parliament as required by sub-section (2) of section 610C of the said Act.

[F No 1/1/2008-CL.V]

Jitesh Khosla,
Joint Secretary.